

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1368/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)



ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.11.2017

NAME OF THE PARTIES: The Karad Urban Corporation Bank Ltd.

V/s.

Khandoba Prasanna Sakhar Karkhana Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Uday Kulkarni	AR (KUCB)	
2	Shefali Tanna Section 10	AR (KPSKL) Petitioner Respondent: By consent - Adjourned date - 20 th Nov, 2017	

ORDER

C.P. No. 1368/I&BC/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. By consent adjourned to **20.11.2017**.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)

09.11.2017

ah

Sd/-

M.K. Shrawat
Member (Judicial)